

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 3436
TO BE ANSWERED ON 9TH AUGUST, 2023**

RIGHT OF WAY POLICIES

3436. SHRI NATARAJAN P.R.:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether all the States/UTs have aligned their Right of Way policies as per the Right of Way Rules, 2016 as on date;
- (b) if so, the details thereof including Aligned/ Non-Aligned States;
- (c) the details of the action taken/being taken for the expeditious formulation of Right of Way policy by the States/UTs; and
- (d) whether any time line has been fixed for completion of the Right of Way policy rules by the State Governments and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) to (d) All States/UTs except NCT of Delhi have notified their Right of Way policy pursuant to notification of Indian Telegraph Right of Way Rules, 2016. In addition, DoT has issued an amendment to the Indian Telegraph Right of Way Rules, 2016 dated 17th August 2022. 17 States/UTs have notified their Right of Way policy incorporating the provision of the amendment to the Indian Telegraph Right of Way Rules, 2016. Remaining 19 states/UTs are yet to incorporate the amendment in States/ UTs Right of Way policy. DoT is regularly following up with States/UTs/Central Ministries for adoption of Indian Telegraph Right of Way Rules, 2016 and amendment thereof.
